

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-342/ND/2018

IN THE MATTER OF:

M/s. Brij Associates

...PETITIONER

Vs.

M/s. Associated Lighting System Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 24.09.2019

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

Present: Mr. Anurag Bhatt and
Mr. Louesh P., Advocates for petitioner
Mr. Rahul Sharma and
Mr. Deep Kishore, Advocates for corporate-debtor

ORDER

No one has represented the operational-creditor at the time of hearing of the matter. Counsel for the corporate-debtor is present. Having heard the submissions made by the corporate-debtor ten days' time has been granted in the matter. Post the matter to 16th October, 2019.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**